THE MINISTER OF INDUSTRY SHRI NARAYAN DATT TIWARI): (a) As on 31-3-1985 there were 28 Central Public Enterprises having investment (represented by value of Gross Block) <n Gujarat amounting to Rs. 1771.77 crores and 44 Central Enterprises employing a total of 51107 employees. Out of these, 3 Central Public Enterprises are haying their registered offices in Gujarat and the details of their turnover, profit or loss and number of employees are given below;—

SLNo.	Name of the Central Public Enterprise							Gross- turnover for 1984-85 (Rs. in lakhs)	Profit(+) Loss() for 1984-85 (Rs. in lakhs)	Total Employ- ment incl- uding tempor- ary/ca-ual emplo- yees (No.)
Indian	Petro Chemica	Corpn	. Ltd	1			(*)	58637	(+)5044	6519
2 N.T.C.	Gujarat (Ltd.)	×	*			*	×	9337	() 2155	20967
3 Indian	Dairy Corpu.		912	*	•		9	14079	(+) 1525	322
								81,953	(+) 4414	27808

- (b) An outlay of Rs. 694.96 crores has been allocated under the Seventh ^ive Year Plan for Central industrial and mineral projects in Gujarat, excluding the Energy Sector.
- (c) Details, are-being collected and will be placed on the Table of the House.

Use of utility pomp for distribution of kerosene

@858. SHRI ERA SAMBASIVAM: Will the Minister of PETROLEUM AND NATURAL GAS be pleased'to state:

wheth

er it is a fact that the kerosene oil dealers in Delhi and other Union Territories are allowed to utilise utility pumps for distribution of kerosene; and

- (a) if not, whether they will be allowed to use the said implement?
- @ Previously Unstarred Question 670 transferred from the 29th April, 1986.

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI CHANDRA SHEKHAR SINGH): (a) and (b) It is permissible for kerosene wholesale dealers of the oil companies to use dispensing pumps for re-taling of kerosene provided they have requisite clearance from the Explosives and local authorities.

Import of soda ash

- 8S9. SHRI MOSTAFA BIN QUA-SBM: Will the Minister of INDUSTRY be pleased to state.-
- (a) whether it is a fact that all im-portte under OGL are required to be registered with DGTD before actual imports are affected;
- (b) what is the quantity of import of soda ash with th* value and the country of origin during 1984-85 and 1985-86 (upto the latest available month) under registration scheme;
- (c) whether Government propose to furnish a list of import of soda ash showing against each quantity, cif rate, total value, *the* date of import imd the country of origin during the last three v*«rs-